

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.296/97 and O.A.393/97

Tuesday, this the 25th day of March, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A.296/97

MT Philip,
Superintendent of Police
(Liaison Officer),
Kerala Police Housing
Construction Corporation,
Trivandrum-41.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Union of India represented by
the Secretary,
Ministry of Home Affairs,
New Delhi.

2. The State of Kerala
represented by the
Chief Secretary,
Secretariat,
Thiruvananthapuram.

3. The Union Public Service Commission
represented by its Secretary,
Union Public Service Commission,
Shajahan Road, New Delhi.

4. K Rajasekharan Pillai,
Retd. Commandant,
Kerala Armed Police 5th Battalion,
Trichur.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC (for R.1&3)

By Advocate Mr CA Joy, G.P. (for R-2)

By Advocate Mr KRB Kaimal (for R-4)

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O.A.393/97

K Rajasekharan Pillai,
Retired Deputy Commandant,
Kerala Armed Police 5th Battalion,
Trichur.

- Applicant

By Advocate Mr KRB Kaimal

Vs

1. Union of India represented by the Secretary to Government, Ministry of Home Affairs, New Delhi.
2. State of Kerala represented by the Chief Secretary to Government of Kerala, Trivandrum.
3. The Selection Committee for Appointment by Promotion to Indian Police Service (Chairman Union Public Service Commission), New Delhi.
4. The Union Public Service Commission, represented by its Secretary, New Delhi.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC (for R.1,3 and 4)

By Advocate Mr CA Joy, G.P. (for R-2)

The applications having been heard on 25.3.97 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The issue involved in both these applications are virtually the same. It relates to finalisation of the select list by the Selection Committee which convened on 26.12.96 to draw up the list of candidates to be appointed by promotion to Indian Police Service. The 4th respondent in O.A.296/97

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is the applicant in O.A.393/97. The prayer in O.A.296/97 is for a direction to respondents to finalise the select list prepared by the Selection Committee convened on 26.12.96 and to make appointment therefrom well before 30.4.97, restricting the selection only to those who were eligible to be included in the zone of consideration for two vacancies. The prayer in O.A.393/97 is for a direction to the respondents to approve the select list dated 26.12.96 by the Selection Committee for appointment to Indian Police Service in promotion quota in the Kerala State, and to consider and pass orders on the claim of the applicant for appointment in accordance with his placement in the select list as also not to revise the selection made by the committee on 26.12.96.

2. Shri MR Rajendran Nair appears for the applicant in O.A.296/97, Senior Central Government Standing Counsel for respondents 1&3, Shri CA Joy, Government Pleader for respondent-2 and Shri KRB Kaimal for respondent-4. In O.A.393/97 Shri KRB Kaimal appears for applicant, Senior Central Government Standing Counsel for respondents 1,3&4 and Shri CA Joy, Government Pleader for respondent-2.

3. The counsel for respondents under instruction from the respective respondents state that the select list in question shall be finalised within a period of ten days and

appointment would be made from the list expeditiously. Taking note of this submission by the learned counsel, the counsel for applicants in these two cases state that the applications may be disposed of directing the respondents to carry out this undertaking, leaving liberty to the concerned applicants to seek appropriate remedy in accordance with law should they feel aggrieved by the outcome of the selection.

4. In the light of the submission by the counsel for applicants in these two cases, we dispose of these cases directing the respondents to finalise the select list prepared on 26.12.96 within a period of ten days as undertaken and to make appointments from the select list as expeditiously as possible. The applicants in these cases, should they feel aggrieved by the outcome of the process of selection will be at liberty to seek appropriate relief in accordance with law.

No costs.

Dated, the 25th March, 1997.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

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